

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 2
(IB)-194(PB)/2020

IN THE MATTER OF:

M/s. Dinesh Sanitary Store
Vs.

.... Petitioner

M/s. Sikka Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. Manish Jain, Mr. Sougata Ganguly, Mr.
Hardik Jain, Ms. Anjali Jain, Advs.

For the respondent

Mr. Prakhar Singh, Mr. Sudeep Kr. S., Advs.

ORDER

For the corporate debtor counsel being present before this Bench in IB No. 194(PB)/2020, if the Corporate Debtor wants to defend the case, it may file one page written submissions before next date of hearing along with material papers. For the sake of expediting the matter, the applicant is hereby directed to serve copy upon the Corporate Debtor during the course of the day.

List the matter on 03.02.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)